

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101

IA-1779/2024

IA

IB-1941(ND)2019

IN THE MATTER OF:

Ahluwalia Contracts (India) Ltd.

.... Petitioner/Applicant

Vs.

Jasmine Buildmart Pvt. Ltd.

.... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 19.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Sanjana Manchanda, Adv.
For the RP : Mr. Hritik, Mr. Lakshay Bansal, Advs., Mr. Devvart Rana,
RP

ORDER

IA-1779/2024

List this application along with IA-1717/2024 **on 07.05.2024**. In the meantime the Resolution Professional shall file an affidavit.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay